

गी कि तिब्बत के सवाल को, जिस ढंग से
तीन ने तिब्बत पर अपना खूनी पंजा चलाया,
हां सभी सम्य मान्यताओं और मानवा-
घकार का हनन किया गया, उसके बारे में
भारत सरकार भी इस सवाल को मुक्त कंठ
में यू० एन० ओ० में उठायेगी। यह हमारा
निवेदन है और हम चाहते हैं कि इस पर हाउस
एक दिन फुल डिबेट करे।

**RE SHORT DURATION DISCUS-
SION ON MIGRATION OF TECHNICAL
PERSONNEL TO FOREIGN
COUNTRIES**

PROF. SAIYID NURUL HASAN
(Nominated): Some time ago I and
some other Members had taken the
initiative in moving that a Short Dura-
tion Discussion may take place on the
question of the migration of Indian
scientific and technical personnel to
foreign countries, popularly known as
brain-drain. The seriousness of this
matter is recognised practically in all
under-developed countries and I am
given to understand that a Conference
on the Application of Science and Tech-
nology to Asia is also going to discuss
this matter but I regret to say that this
motion was not acceptable to the
Chair. May I therefore take the
liberty of appealing to you to re-
consider your decision and to permit a
consolidated discussion on the question
of brain-drain as well as on the other
matter which the Chairman was pleas-
ed to approve, that is to say, on the
question of unemployment among en-
gineers and the reduction in the intake
of engineers.

THE DEPUTY CHAIRMAN:
There is a 'No-date-yet' motion . . .

SHRI ARJUN ARORA (Uttar Pra-
desh): This is very important.

THE DEPUTY CHAIRMAN:
Members want discussions on many
subjects. They come to us but the
time and whether the Minister in charge
is available—all these have to be co-
ordinated before we can think about it.

**RE CALLING ATTENTION TO
SALARY DRAWN BY MR. K. N.
DESAI, SON OF DEPUTY PRIME
MINISTER**

SHRI BHUPESH GUPTA (West
Bengal): I have given a Calling Atten-
tion Motion addressed to the Prime
Minister and I am glad that the Lead-
er of the House is present. I read out
the Calling Attention Notice and that
will explain the position:

"Disclosure that Mr. K. N. Desai,
son of the Deputy Prime Minister
and Finance Minister was drawing
a salary of Rs. 2050 . . ."

(Interruptions)

SHRI BABUBHAI M. CHINAI
(Maharashtra): On a point of order.
When the Calling Attention Motion has
not been admitted by you, is it in
order for the Member to get up and
read it?

THE DEPUTY CHAIRMAN: The
point is, Mr. Gupta has given notice
of this Calling Attention Motion but it
has not been admitted or rejected yet
but he has come and said that he
would mention it as it is the practice
in this House till now. In two or three
minutes he wants to mention. He may
do so.

SHRI BHUPESH GUPTA: All that
I say is to, I thought it was my duty
as a Member of Parliament, invite the
attention of the House to the photostat
copies of the papers of Dodsal Com-
pany for three years (Interruptions)
which show that Mr. K. L. Desai was
drawing a salary of Rs. 2050/- plus 4
per cent profit in one year, then salary
and again salary. Why I say this
thing, Madam Deputy Chairman, is
because the matter is being discussed
and it is a big political issue now. All
that I now request you is to ask the
Prime Minister to make a statement
and tell us as to whether she is going
to hold an inquiry into this matter be-
cause of the Deputy Prime Minister,
her Cabinet colleague, denying it, and
saying that his son was not drawing
any salary, nor was he connected with
any big business. The documentary
evidence I have brought here will re-
pudiate such a denial and assertion.
Therefore, I am asking you to direct
the Government to come and make a
statement and hold an inquiry.